National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) (Insolvency) No.307 of 2020

In the matter of :

Committee of Creditors of EMCO Ltd ....Appellant

Vs.

Mary Mody & Ors. ...Respondents

Present:

Appellant: Mr. Sanjeev Kumar, Mr. Anshul Sehgal, Mr. Abhishek Goyal, Advocates

Respondent:Mr. Kumar Anurag Singh, Mr. Zain A. Khan, Mr. Nishant Piyush, Advocates for R-1. For R-2 No one appears.

ORDER

17.03.2020 Mr. Kumar Anurag Singh Advocate, the Learned Counsel for the Respondent informs this Tribunal that he will file Vakalatnama tomorrow and seeks time to file of Response/ Reply for R-1. For filing of Response / Reply for R-1, ten days time is granted from today.

Rejoinder, if any, may be filed by the Appellant within one week thereafter.

Registry is directed to list the matter on **9th April, 2020.**

The Learned counsel for the Appellant is directed to serve the Appeal paper book and other connected papers to the Learned counsel for the first Respondent within two days from today.

[Justice Venugopal M.]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

sr/nn